

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 26

IA 1474/2021 in C.P.(IB)4596/MB/2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 21.08.2023

**NAME OF THE PARTIES: BMS TRADEWINGS PVT LTD V/S
AGRON INDIA LIMITED**

Section 19(2), 33(1) (b) & 9 of the Insolvency and Bankruptcy Code,
2016

ORDER

IA 1474/2021

Mr. Deep Dighe, Ld. Counsel for the Applicant and Ms. Suyesha Kakarla, Ld. Counsel for the Respondent Nos. 1 & 5 are present.

The Respondent No. 4, Harshoullas Kumar- Police Sub Inspector, EOB, Central Bureau of Investigation, is directed to provide copy of records, which are under their seizure as detailed at Annexure – 4 to the present Interlocutory Application (pg. 46 to 50), to the Liquidator.

Counsel for the suspended Board submits that they have not been served with a copy of the present Interlocutory Application and further seeks time to file and place on record Affidavit in Reply. In that view of the matter, Applicant is directed to serve a copy of the present Interlocutory Application to the other side, forthwith.

Respondent No. 5 handed over some documents to the Resolution Professional of the Corporate Debtor in the open Court.

Suspended Board is at liberty to file and place on record Affidavit in Reply, well before the adjourned date, by duly serving a copy to the other side, well in advance. List this matter on Board on 26.09.2023, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Vedant Kedare

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**